



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 7th January, 2019**

SRO09 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh.Vevaik Puri, (KAS) Assistant Commissioner (Rev) Reasi to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Pouni and Thakrakote, of District Reasi.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,
Revenue Department

Dated: - 07 -01- 2019

No: - Rev/LB/14/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Reasi.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (S) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department